

**Time given to each political parties by A.I.R. and T.V.**

1328. SHRI KANWAR LAL GUPTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the names of the first 5 political leaders, who got the maximum publicity on All India Radio and Television in the last 4 months; and

(b) how much time was given to each political party by All India Radio and Television in the last 4 months?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). The information is being collected and the same will be laid on the Table of the House.

**Changes in the Policy for the Censor of Films**

1329. SHRI VIJAY KUMAR MALHOTRA:

SHRI DINEN BHATTACHARYA:

SHRI AMARSINH V. RATHAWA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what are the changes in the policy for the censor of films and what objective are these changes intended to achieve;

(b) does the new censor policy give freedom to present kissing in all films; and

(c) how will the new censor policy check the growing trend of crime, violence and obscenity in Indian films?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) A copy of the direc-

tions issued by the Central Government to the Board of Film Censors which will guide them in sanctioning films for public exhibition is laid on the Table of the House. [Placed in Library, See No. LT-1667/78]. These directions inter alia contain the objectives of film censorship.

(b) and (c). It will be observed from these directions that in examining films for certification, the Board will have to ensure that they remain responsible to the values and standards of our society and that anti-social activities such as violence are not justified. The Board will also have to see that objectionable scenes such as those likely to incite the commission of any offence or those depicting vulgarity, obscenity and depravity are not shown.

The question of issuing any specific directions on whether kissing should be allowed or not does not arise.

12.00 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION AND NATIONAL SMALL INDUSTRIES CORPORATION FOR 1976-77 AND NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1976-77.

(ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the